### IN THE DEBTS RECOVERY TRIBUNAL No.2, MUMBAI (BEFORE HON'BLE PRESIDING OFFICER)

#### Sr. No.903

### INTERLOCUTORY APPLICATION No.2035 of 2022 In SECURITISATION APPLICATION NO.108 of 2022

Ms/. J-71 Properties and Pictures ... Applicants Pvt. Ltd. & Ors.

Versus

Orbit Ventures Developers & Ors. ... Defendants

Mr Rishbh Shah and Mr Rishikesh Soni i/b Mrs Fatima Lakdawala – Advocates for the applicants.

Mr Kiran Jain, Mr Ish Jain, Ms Hita Chandarana and Ms Mehak Jain i/b M/s. Kiran Jain & Co. – Advocate for defendant no.1 to 4.

Mr Rajesh Nagori, Mr Nishit Dhruv and Mr Bhavesh Poojary i/b M/s. MDP & Partners – Advocates for defendant no.5.

> Shri Deepak M. Thakkar Presiding Officer, 8<sup>th</sup> September, 2022.

#### <u>ORDER</u>

 The applicants prayed for the urgent ad-interim relief to prevent the secured creditor to take physical possession. During the course of the argument, when the Tribunal enquired whether the applicants complied with the order dated 18<sup>th</sup> June 2021 passed by the Hon'ble Bombay High Court in I.A. (L) No.13172 of 2021 In I.A. (L) No.1085 of 2021 in Commercial Suit (L) No.1082 of 2021, Mr Shah candidly submitted that as of date, the applicants have failed to complied with the order by filing the undertaking before the Hon'ble Bombay High Court. Mr Shah, upon instructions, therefore does not press into the ad-interim relief. However, he would like the Tribunal to record that the secured creditor could not go ahead with the auction sale. If the applicants' request is accepted it would amount to grant the relief indirectly.

2. As far as the applicants are concerned they must first comply with the order passed by the Hon'ble Bombay High Court, and then apply for relief.

Sd/-(Deepak M. Thakkar) Presiding Officer, D.R.T.No.2, Mumbai

Radhika

# IN THE DEBTS RECOVERY TRIBUNAL No.2, MUMBAI (BEFORE HON'BLE PRESIDING OFFICER) ORDER SHEET

### 08.09.2022 Sr. No.903

## SA No.108 of 2022

3lassify- cation	of .	M/s. J-71 Properties and Pictures Pvt. Ltd. & Ors. Vs.
3lassif cation	No. Exh	Orbit Ventures Developers & Ors.
		Mr Rishbh Shah and Mr Rishikesh Soni i/b Mrs Fatima
		Lakdawala – Advocates for the applicants.
		Mr Kiran Jain, Mr Ish Jain, Ms Hita Chandarana and Ms
		Mehak Jain i/b M/s. Kiran Jain & Co. – Advocate for
		defendant no.1 to 4.
		Mr Rajesh Nagori, Mr Nishit Dhruv and Mr Bhavesh Poojary
		i/b M/s. MDP & Partners – Advocates for defendant no.5.
		1. Order in I.A. No.2035 of 2022 passed separately.
		2. For arguments and hearing of I.A. No.2035 of 2022,
		stand-over to 14 <sup>th</sup> October, 2022.
		Sd/-
		Presiding Officer,
		D.R.T.No.2, Mumbai
Radhika		<ul> <li>Lakdawala – Advocates for the applicants.</li> <li>Mr Kiran Jain, Mr Ish Jain, Ms Hita Chandarana and M Mehak Jain i/b M/s. Kiran Jain &amp; Co. – Advocate for defendant no.1 to 4.</li> <li>Mr Rajesh Nagori, Mr Nishit Dhruv and Mr Bhavesh Pooja i/b M/s. MDP &amp; Partners – Advocates for defendant no.5.</li> <li>1. Order in I.A. No.2035 of 2022 passed separately.</li> <li>2. For arguments and hearing of I.A. No.2035 of 202 stand-over to 14<sup>th</sup> October, 2022.</li> </ul>